

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-723/ND/2023

IN THE MATTER OF:
M/s Cosmo World

...PETITIONER

Vs

M/s Victory Electric Vehicles International Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Mustafa Alam, Adv.
Yashima Sharma, Adv. Ankit
Kohari, Adv.

For the Respondent/Corporate Debtor :Mr. K. K. Sharma, Mr. Vibhor S.
Victor

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that they have filed the rejoinder to the reply filed by the Corporate Debtor. However, the same is not reflected on the e-portal. The counsel may approach the Registry and cure the defects so that the same is reflected on the e-portal.

Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply which is available on the e-portal. List the matter on **12.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)